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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No.1193/96

New Delhi, this the 12th day of March, 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)
Hon'ble Mr. N. Sahu, Member (A)

Shri D.K. Sharma
S/o Shri N.S. Gaurav,
R/o C-56, LIG Flats, Brij Bihar Chander
Nagar, Gaziabad (UP)

(By Advocate Shri T.C. Aggarwal)Applicant

Versus

Union of India; through

1. Director General of All India Radio,
Parliament Street, Akashvani Bhavan,
New Delhi- 110001.
2. The Director,
External Services Division,
All India Radio, Broadcasting House,
Parliament Street, New Delhi-110001.

(By Advocate None) ...Respondents.

O R D E R (ORAL)

By Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J):

The only request made in the MA is to allow the applicant to withdraw the OA. It is however submitted by learned counsel for the applicant that if the OA is being withdrawn at the request of the respondents' department as stated by them in the letter dated 25.2.99, they would re-consider the matter after the withdrawal of the OA. In the circumstances the OA is dismissed as withdrawn. Applicant is however permitted to approach this court if the respondents do not reconsider the case of the applicant as stated by them in the letter dated 25.2.99.

N. Sahu
(N. Sahu)
Member (A)

cc.

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)